

**TP No.21/2016
(CP No.188/2015)**

iii) Explanation as to why wages have gone up by 8.3% when sales have gone up by only 8%.

4. Accordingly, this Tribunal, by its order dated 24.07.2017, fixed the matter today i.e. 27.07.2017, for hearing the parties on the issue relating to supplying of the aforementioned documents by the respondents to the petitioner as sought for by the CA for the petitioner.

5. However, by their email dated 25.07.2017, the respondents have informed that since the respondents as well as their engaged Advocates and Auditors are presently out of station, they are not in a position to appear before the Tribunal today and, therefore, they pray for extension of time.

6. Such a prayer was objected to by Mr P.K. Roy Choudhury, learned Advocate for the petitioner, stating that in disposing of the present appeal after the final order of this Tribunal, enormous delay has already occurred and further granting of time would only delay the matter more and more and for that reason, the very purpose of initiating the present proceeding in which the final order was rendered on 07.04.2017 would get totally frustrated.

7. However, considering the prayer made by the respondents, I am of the opinion that in the interest of justice, some accommodation needs to be given to the respondents to furnish the documents sought for by the CA of the petitioner.

8. Resultantly, this matter is posted on 04.08.2017 as prayed for by the respondents.

9. Here, I make it clear that in the event of failure of the respondents to appear before this Tribunal on the next date, the matter would be viewed seriously.

10. A copy of this order be furnished to the respondents by email.



Member (Judicial)
National Company Law Tribunal,
Guwahati Bench, Guwahati.

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